

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1026  
ANSWERED ON:29.11.2012  
USE OF GUJARATI LANGUAGE IN HIGH COURT  
Pathak Shri Harin

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) the action taken by the Government in connection with the proposal of the Government of Gujarat to authorize the use of Gujarati language in the proceedings of the Hon'ble High Court of Gujarat: and

(b) the time by which a final decision is likely to be taken in the matter?

**Answer**

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) & (b) : The proposal of the Government of Gujarat to authorize the use of Gujarati language in the proceedings of the High Court of Gujarat and similar proposals regarding use of Tamil and Hindi in the proceedings of the Madras and Chhattisgarh High Courts respectively, were all referred to the Supreme Court of India for the views of the Chief Justice of India.

As per the decision of the competent authority in its meeting held on 21.5.1965, comments of the Chief Justice of India are necessary before the Department of Official Language in Ministry of Home Affairs could consider such proposals. The Chief Justice of India has intimated that the proposals regarding use of Hindi, Tamil and Gujarati in the High Courts of Chhattisgarh, Madras and Gujarat respectively have been considered by the Full Court of the Supreme Court of India in the meeting held on 11.10.2012. The Full Court, after due deliberations, has decided not to accept the proposals and have reiterated the earlier similar Resolutions of the Full Court of the Supreme Court adopted on 07.05.1997 and 15.10.1999. The decision of Supreme Court has been conveyed to the Department of Official Language in Ministry of Home Affairs.